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SLP(C)No. 7960 OF 2000

ITEM No.1A

Court No.10

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

C.S.No...../2001 @
Petition(s) for Special Leave to Appeal (Civil) No.7960/2000

(From the judgement and order dated 24/12/1999 in CRP 2317/96
of The HIGH COURT OF MADRAS)

SHAW WALLACE & CO. Petitioner (s)

VERSUS

GOVINDAS PURUSHOTHAMDAS & ANR. Respondent (s)

(Heard by Hon'ble Mohapatra and Shivaraj V.Patil,JJ.)

Date : 27/02/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE DORAISWAMY RAJUL

For Petitioner (s) Mr. Dalip Kumar Malhotra,Adv.

For Respondent (s) Mr. K.J.John,adv.for
M/s. K.J. John & Co.,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Hon'ble Mr. Justice D.P.Mohapatra pronounced the
judgment of the Court. Leave granted. Appeal is dismissed
with costs. REPORTABLE.@@
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.SP1

(Suman Wadhwa) (D.D.Jindal)
PA to Addl.Regr. Court Master

Signed judgment is placed on the file.